

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 28TH DAY OF March, 2011)

PRESENT:

HON'BLE DR. K. B. S. RAJAN, MEMBER-J
HON'BLE MR. S. N. SHUKLA, MEMBER-A

REVIEW APPLICATION NO. 62 OF 2005

(Under Sec. 22 sub clause 3 (F) of the Act, 1985)

In

OA No. 1371/1999

(On behalf of respondents/applicants)

1. ICAR, Krishi Bhawan, New Delhi
2. The Director, CPRI, Simla, (H.P.)
3. The Joint Director, CPRL, Modipuram, Meerut (U.P.)

.....Applicant

By Advocate: Shri Manoj Kumar

Versus

1. Indian Council for Agricultural Research, Krishi Bhawan, New Delhi through its Secretary.
2. The Director, CPRI, Simila (H.P.)
3. Central Potato Research Station Modipuram, Meerut (U.P.)

..... Respondents

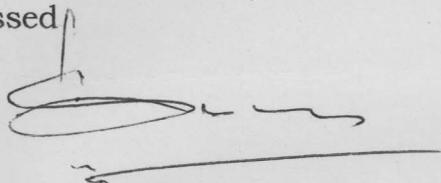
By Advocate: Shri ---

ORDER

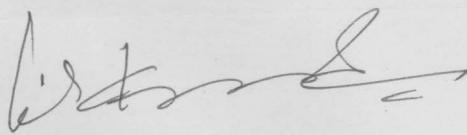
(DELIVERED BY HON'BLE DR. K. B. S. RAJAN, MEMBER-J)

We have heard Mr. Manoj Kumar, learned counsel for the applicant.

2. We do not find any good grounds as qualifying for review of the order dated 6th May, 2005. Accordingly, Review Application is dismissed



(S.N.Shukla)
Member (A)



(Dr. K.B.S.Rajan)
Member (J)

/Shashi/